

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Dated : This the 22nd day of February, 2019

Original Application No. 330/00494 of 2018

Hon'ble Ms. Aradhana Johri, Member – A

Lalta Ram, Aged about 77 years, Son of Ram Swaroop,
Resident of Village-Bashipur, Post-Jagdishpur, District-Jaunpur.

. . .Applicant

By Adv : Shri R.P. Yadav

V E R S U S

1. Union of India, through General Manager, Northern Railway, Hazratganj, Lucknow.
2. The Financial Advisor & Chief Account Officer (Pension), Chhatrapati Shivaji Terminals Mumbai.
3. The Senior Manager, Union Bank of India, 656-B Civil Lines, Kutchehary Road, Opposite Collectorate, jaunpur-222002.
4. The District Magistrate, Habibganj (Bhopal).

. . .Respondents

By Adv: Shri G.K. Tripathi

O R D E R

By Hon'ble Ms. Aradhana Johari, Member - A

Shri R.P. Yadav, Advocate is present for applicant. Shri Girijesh Kumar Tripathi, Advocate is present for respondents. Shri K.P. Singh, one of the Advocates for respondents has sent illness slip.

2. Learned counsel for the applicant has stated that in OA No.889/2016 orders were passed on 17.08.2016 directing the respondent no.1 i.e. General Manager, Northern Railway to decide the representation dated 05.10.2015 by passing a reasoned and speaking order within two months from the date of receipt of a certified copy of

this order. Learned counsel has informed that no such order has been passed.

3. In case said order of this Tribunal dated 17.08.2016 has not been complied with, the remedy does not lie in filing the fresh OA.

4. Accordingly, this OA is disposed of. The applicant is at liberty to initiate proceedings as per law for compliance of aforementioned order.

(Ms. Aradhana Johari)
Member (A)

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